

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. (IB)-48(PB)/2017
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)


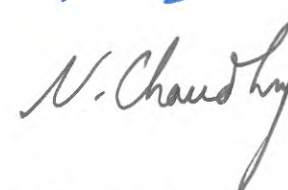
Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017**


NAME OF THE COMPANY : M/S. Agarwal Marketing and Services
V/s
Max Tech Oil & Gas Services Pvt.


SECTION OF THE COMPANIES ACT: U/S 9 of Insolvency and Bankruptcy Code 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	ASHISH VIRMAVI, ADV.		for Respondent	
2.	NEERAJ CHAUDHRY		for Applicant ORDER	

Learned counsel for the petitioner is present and seeks time to obtain the optional certificate from the IPR named in the petition. Let the same be obtained and produced for which purpose, the matter is adjourned to 26.04.2017. In the meanwhile, the respondent company may also file reply if any, to the petition.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER (JUDICIAL)

Vineet
13.04.2017